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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD



IA 285/2017 <sup>in</sup> with C.P. (I.B) No. 123/9/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

Name of the Company: Dr. Pranav Shah  
V/s.  
Shalby Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	GURSHARAN H. VIRK,	Adv.	for Respondent	
2.	Nandish Chudgar a/w. Raheel Patel i/b. Nanavati Associates	Adv.	Petitioner	

**ORDER**

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Operational Creditor/Petitioner. Learned Advocate Mr. Gurusharansingh Virk present for Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent in IA 285/2017.

For hearing applicant counsel, list the matter on 28.11.2017.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 21st day of November, 2017.